

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 239 of 1994

Monday this the 7th day of February, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

V. K. Vijayalakshmi,
Rajbhasha Superintendent,
Southern Railway, Office of the
Divl. Personnel Officer, Trivandrum. Applicant

(By Advocate Mr. Shaji P. R.)

Vs.

1. Union of India represented by
the General Manager,
Southern Railway, Madras.
2. The Chief Personnel Officer,
Southern Railway, Madras.
3. Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum.

.... Respondents

(By Advocate Mr. Mathew J Nedumpara, Standing counsel
for Railways)

C R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

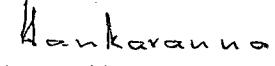
If we can infer the grievances of the applicant, it is that the question paper relating to "Rajbhasha Adhikari" Examination which she took had leaked out, and that marks were awarded to candidates, who had knowledge of the question paper, well ahead of the examination. If the allegations are true, they are indeed serious. But it is not for us to make a probe into these matters, atleast in the first instance. Applicant may raise her

grievances before the Chief Personnel Officer, Southern Railway within three weeks from today. In that event the said officer shall cause an enquiry to be made into the allegation, and take appropriate action within four months of the date of receipt of the representation, if necessary with notice to candidates who have passed the examination. Appointment, if any, on the basis of marks in the examination will be subject to the outcome of the decision to be taken by the Chief Personnel Officer.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 7th February, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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